

FIR No. 234/2021
PS: Wazirabad
Vehicle no. DL-1AA-6150

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

This is an application for releasing of vehicle bearing no. DL-1AA-6150 on superdari.

Present: Sh. Ravinder Singh, Ld.APP for the State

Applicant with Ld. Counsel Sh. Ayub Ahmad Qureshi through VC.

Reply filed by the IO. Same is taken on record.

The vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai vs. State of Gujrat, AIR, 2003 SC 638 wherein it has been held that,

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama, taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicle and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

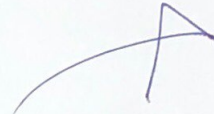
The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher

courts, vehicle in question bearing registration no. **DL-1AA-6150** be released to the rightful/ registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the rightful/ registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments.

Copy of this order be given dasti to the applicant.

Punchnama alongwith photographs, valuations report etc. shall be filed in the court along with final report.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 43/2021
PS Chandni Mahal
State vs Jiyauddin @ Jugnu
U/S 25/45/49 Arms Act.

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app


Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Vinay Rathi, Ld. Counsel for the Accused

Being the Duty MM, the application has been filed before this Court for releasing the accused on personal bond.

It is submitted by Ld. Counsel for the accused that the accused has already been granted bail vide order dated 05.05.2021, however, since the accused was unable to furnish surety bond, therefore, he is still languishing in JC.

Report be called from the IO concerned regarding address verification of the accused for

19.05.2021.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 70/2021
PS Lahori Gate
State vs Pulkit Gupta @ Puneet
U/S 356/379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **18.05.2021**.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 70-2021
PS Lahori Gate
State vs Akash
U/S 356/379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **18.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 94/2021
PS Subzi Mandi
State vs Jahangir
U/S 420/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State.

Sh. Wahaj Ahmad, Ld. Counsel for the accused.

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **20.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 0125//18
PS Sadar Bazar
State vs Azad Hussain
U/S 420/120-B/34 IPC

17.05.2021


Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State.
Sh. D. Haseja, Ld. Counsel for the accused.

Present application has been filed for setting aside /recalling the order dated 24.09.2020, wherein the accused was declared as absconder.

Ld. Counsel for the accused has relied upon the judgment in case of **Madhu Limaye Vs. State of Maharashtra, 1978 AIR 47** in support of his averments. Copy of the judgment has been filed on the official email ID of this court. Same is taken on record.

Put up for arguments on the point of maintainability on **18.05.2021**.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 151/2021
PS Subzi Mandi
State vs Vinay Kumar Pandey
U/S 420/120-B/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State

None for the accused.

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court on the ground that the matter has been settled between the parties.

Reply of the IO received. Same is taken on record.

No one is present on behalf of the accused today.

One more opportunity is given to the accused to address arguments on the application for 20.05.2021.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 211/2020
PS Chandni Mahal
State vs Zakir
U/S 380/411 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Vinay Rathi, Ld. Counsel for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Perusal of the record reveals that vide order dated 25.02.2021, the accused has already been granted bail on furnishing the PB/SB in the sum of Rs.15,000/-, however, since the accused was unable to furnish surety bond, therefore, he is still languishing in JC.

Since, the accused has already been granted bail, present application has become infructuous.

At request, report be called from the IO concerned regarding address verification of the accused for 19.05.2021.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 246/2021
PS Subzi Mandi
State vs Anuj Kumar Anand
U/S 420 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Ashok Jha, Ld. Counsel for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

While arguing for the grant thereof, it is submitted by Ld. Counsel for the Accused that the Accused has been falsely implicated in the instant case FIR and that he has been languishing in JC since 08.05.2021 and that too *qua* an offence for which maximum sentence of imprisonment prescribed is either less than or up to 7 years. The Ld. Counsel has also urged this Court that a lenient view may be taken in the wake of outbreak of COVID-19 pandemic while considering the interim-bail.

Reply of the IO received wherein it has been mentioned that the accused is also involved in other incidents of similar kind, however, list of his involvements has not been filed.

IO is directed to file the same before concerned duty MM on 20.05.2021.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 260/2020
PS Kotwali
State vs Faizan @ Amir
U/S 379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

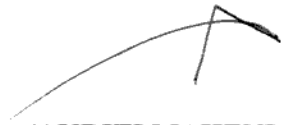
Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Vinay Rathi, Ld. Counsel for the Accused

Being the Duty MM, the application has been filed before this Court for releasing the accused on personal bond.

It is submitted by Ld. Counsel for the accused that the accused has already been granted bail vide order dated 05.05.2021, however, since the accused was unable to furnish surety bond, therefore, he is still languishing in JC.

Report be called from the IO concerned regarding address verification of the accused for

19.05.2021.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 263/2016
PS K.G. Metro
State vs Pawan Kumar
U/S 379/511/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **18.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 371/20
PS Kashmere Gate
State vs Dinesh @ Vinod @ Chhotu
U/S 365/384/34 IPC

17.05.2021


Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State

Being the Duty MM, the application for declaring the accused proclaimed offender/absconder has been filed before this Court.

Perusal of the record reveals that proceedings u/s. 82 Cr.P.C. have already been executed against the accused.

Issue notice to the concerned process server to appear before concerned court for recording of his statement u/s. 82 Cr.P.C. on 10.06.2021.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 407/2020
PS Roop Nagar
State vs Abhishek Kumar
U/S 498-A/307/306/302/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State

None for accused.

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

No one is present on behalf of the accused today.

One more opportunity is given to the accused to address arguments on the application for 20.05.2021.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 720/2020
PS Burari
State vs Pankaj
U/S 452/341/323//34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused
Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s
437 of the Code of Criminal Procedure, 1973 has been put up before this Court.
Reply to the bail application be called from the concerned IO for **19.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 4195/2021
PS Burari
State vs Rohit @ Bonja
U/S 379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State

Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **19.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 5780/2021
PS Lahori Gate
State vs Abhishek @ Mannu
U/S 498-A/307/306/302/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **18.05.2021**.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

E FIR No. 006142/2021
PS Roop Nagar
State vs Alim @ Salim @ Gulfam
U/S 379/411/482 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Vineet Kumar, Ld. Counsel for the accused.
IO/SI Somveer Vats.

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

While arguing for the grant thereof, it is submitted by Ld. Counsel for the Accused that the recovery in this matter has already been effected from the accused, therefore, accused is not required for any further investigation. It is further stated that the accused has been languishing in JC since **27.04.2021** and that too *qua* an offence for which maximum sentence of imprisonment prescribed is either less than or up to 7 years. The Ld. Counsel has also urged this Court that a lenient view may be taken in the wake of outbreak of COVID-19 pandemic while considering the interim-bail.

On the other hand, It is submitted by the IO that on the date the accused was arrested, he(IO) was tested positive for Covid 19, hence, he was unable to conduct further investigation. It is further submitted by the IO that due to server issue, he is unable to file the previous involvement report of the accused.

IO is directed to file the same on **19.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 8379/2021
PS Burari
State vs Rohit @ Bonja
U/S 379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **19.05.2021**.



(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. 9645/2021
PS Burari
State vs Rohit @ Bonja
U/S 379/411/34 IPC

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State
Sh. Harish Rawat, Ld. LAC for the Accused

Being the Duty MM, the application for interim bail filed on behalf of the Accused u/s 437 of the Code of Criminal Procedure, 1973 has been put up before this Court.

Reply to the bail application be called from the concerned IO for **19.05.2021**.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021

FIR No. **Unknown**
PS **Maurice Nagar**
State vs **Mohd. Durbesh**
U/S **Unknown**

17.05.2021

Proceedings conducted through video-conferencing via Cisco Webex app

Present: Sh. Ravinder Singh, Ld.APP for the State.

 Sh. Wahaj Ahmad, Ld. Counsel for the accused.

 Being the Duty MM, the application for release of a mobile phone on superdari has been filed before this Court.

 Reply to the application be called from the concerned IO for **18.05.2021**.


(AKRITI MAHENDRU)
Duty MM, Central,
THC, Delhi/ 17.05.2021